## IN THE NATIONAL COMPANY LAW TRIBUNAL "CHANDIGARH BENCH, CHANDIGARH"

CP NO.137/2016 RT CP (IB) No.145/Chd/Hry/2017

Under Sections 433(e), 434 and 439 of the Companies Act, 1956.

In the matter of:

D.B.Group India Pvt. Ltd.

...Petitioner

Versus.

ESGEK Overseas Pvt. Ltd. & Anr.

...Respondents

Order delivered on: 20.07.2017

Coram: Hon'ble Mr. Justice R.P.Nagrath, Member(Judicial).

For the petitioner:

Mr. Parveen Chauhan, Advocate

For the respondent:

None.

## Order (Oral)

The information / documents as required by the amended proviso to Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016 for which the time is permitted up to 15.07.2017, has not been filed. Learned counsel for petitioner seeks and permitted to withdraw the instant petition with liberty to avail of the remedy under the Insolvency and Bankruptcy Code, 2016, if so advised.

(Justice R.P. Nagrath) Member(Judicial)

July 20,2017 arora